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## PART-IV

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT  
ORDERS BY THE GOVERNOR

### NOTIFICATION

The 27th September, 2016.

**No.LL(B).4/2005/36.**—The Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Act, 2016 (Act No. 10 of 2016) is hereby published for general information.

**W. KHYLLEP,**  
Secretary to the Govt. of Meghalaya,  
Law Department.

**MEGHALAYA ACT NO. 10 OF 2016.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 26th September, 2016.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th September, 2016.*

**THE MEGHALAYA PARLIAMENTARY SECRETARIES (APPOINTMENT, SALARIES, ALLOWANCES AND MISCELLANEOUS PROVISIONS) (AMENDMENT) ACT, 2016**

**An**

**Act**

to amend the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows, namely,-

**Short title and commencement.**

1. (1) This Act may be called the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Act, 2016.

(2) It shall come into force at once.

**Amendment of Section 3.**

2. In the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005 (hereinafter referred to as the principal Act), in section 3, after the words "Members of the Legislative Assembly" a punctuation full stop "." shall be inserted and thereafter, the words "and assign to each of them such duties and functions as he may deem fit and proper.", shall be omitted.

**Substitution of sections 5, 6 and 6A.**

3. In the principal Act, for the existing sections 5, 6 and 6A, the following new sections 5, 6 and 6A shall be substituted, namely,-

**"Role and functions of Parliamentary Secretary.**

"5. A Parliamentary Secretary shall discharge such functions and perform such duties as may be assigned by the Chief Minister for the purposes of effective and regular monitoring of the development works of the Government Departments, from time to time."

**"Salaries and allowances of Parliamentary Secretary.**

"6. A Parliamentary Secretary shall be entitled to salaries and allowances as per the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972."

**"Other facilities of Parliamentary Secretary.**

"6A. A Parliamentary Secretary shall be entitled to such facilities as may be notified by the Government from time to time."

**Omission of section 8 of the Act.**

4. In the principal Act, section 8 shall be omitted.

**W. KHYLLEP,**

Secretary to the Govt. of Meghalaya,  
Law Department.